

[Shri Uma Shankar Dixhit]

Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—3361/72]

(2) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1970-71.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—3362/72].

NOTIFICATIONS UNDER HIGH COURT JUDGES CONDITIONS OF SERVICE ACT, 1954

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954 :—

(1) The High Court Judges (Amendment) Rules, 1972, published in Notification No. G. S. R. 336 (E) in Gazette of India dated 12th July, 1972.

(2) The High Court Judges Travelling Allowance (Amendment) Rules, 1972, published in Notification No. G. S. R. 841 in Gazette of India dated the 22nd July, 1972.

[Placed in Library. See No. LT—3363/72].

PUNJAB MOTOR VEHICLES (CHANDIGARH AMENDMENT) RULES, 1971 ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table—

(1) A copy of the Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. 11935—HII (2)/71/29169 in Chandigarh Administration Gazette dated the 1st January

1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—3364/72].

ANNUAL REPORT OF THE INDIAN STANDARDS INSTITUTION, NEW DELHI

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : I beg to lay on the Table a copy of the Annual Reports (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1970-71. [Placed in Library. See No. LT-3365/72].

SIXTH AMENDMENT TO L.A.S. (PAY) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to re-lay on the Table a copy of the Sixth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G S R. 281 (E) in Gazette of India dated the 20th May, 1972, under sub-section (2) of section 3 of the All India Services, Act, 1951. [Placed in Library. See No. LT-3124/72].

FOOD CORPORATION (SECOND AMENDMENT) RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of the Food Corporation (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 343 (E) in Gazette of India dated the 18th July, 1972, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [Placed in Library. See No. LT-3366/72].

NOTIFICATION UNDER COMPANIES ACT, TARIFF COMMISSIONS REPORT (1971) re-VANASPATI INDUSTRY AND GOVT.'S RESOLUTION THEREON ETC.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table—

(1) A copy each of the following Not-